

Central Administrative Tribunal: Principal Bench

OA No.341/96 ,

New Delhi this the 15th Day of February, 1996.

Hon'ble Sh. P.K. Shyamsundar, Acting Chairman
Hon'ble Sh. K. Muthukumar, Member (A)

Avedesh Kumar Tripathi,
S/o Fulbari Lal,
R/o House No.516/5-A,
Gali No.9, Maujpur,
SHAHADARA,
Delhi-110 053.

...Applicant

(By Advocate Sh. S.D. Sharma)

Versus

1. Union of India through
Secretary,
Ministry of Communication,
Govt. of India,
New Delhi.
2. Department of Telecommunication
through Ministry of Communication,
Govt. of India,
New Delhi.
3. General Manager,
Telecom District,
Ghaziabad.

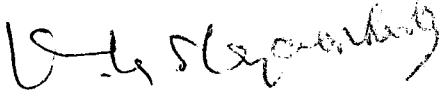
...Respondents

ORDER(Oral)

Sh. Justice P.K. Shyamsundar)

Heard. In the present case no cause of action has arisen. The applicant appears to apprehend that he is likely to be reverted from the post to which he has been appointed. If that happens, certainly the applicant can come to us and ask for relief. Apparently, there is nothing that we can do at this stage. The O.A. is dismissed.


(K. Muthukumar)
Member (A)


(P.K. Shyamsundar)
Acting Chairman

'Sanju'